

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

(A)

O.A.2479/91

Date of decision: 11.3.92

Sh.R.K.Saxena

.. Applicant.

Versus

Union of India & Others .. Respondents.

Sh.R.K.Kaura .. Counsel for the applicant.

Sh.P.H.Ramchandani .. Counsel for the respondents

CORAM:

The Hon'ble Sh.Justice Ram Pal Singh, Vice Chairman(J).
The Hon'ble Sh.I.P.Gupta, Member(A).

JUDGEMENT

(Delivered by Hon'ble Mr. I.P. Gupta, Administrative Member)

The relief sought is that the applicant may be granted the higher scale of pay of Rs.380 - 560(PR) w.e.f. 1.4.73, as recommended by Third Pay Commission and as already given to the other three colleagues who were similarly situated, in terms of the judgement dated 18.4.84 of the Civil Court. It is found that there were only five employees who were concerned in the matter regarding grant of higher scale out of which three have already been given and the fourth one was also given by an order of the Principal Bench dated 3.1.92. Since the applicant is similarly placed, the application is disposed of at the admission stage itself with the direction to the respondents that the applicant shall be given the pre-revised scale of Rs.380-560 from 1st April 1973 i.e. the date on which his other colleagues were given this grade. He will also be entitled to consequential benefits, as allowed to his colleagues. The respondents should comply with this direction within a

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period of two months from the date of communication of this order.

2. The application is disposed of with no order as to costs.

I.P.Gupta

(I.P.GUPTA)

MEMBER(A)

Ram Pal Singh

(RAM PAL SINGH)

VICE CHAIRMAN(J)